

f	ITEM NO.1	COURT NO.11	SECTION II
		S U P R E M E C O U R T O F	I N D I A
		RECORD OF PROCEEDINGS	
	CRLMP. 20428-20429/2014 in Criminal Appeal	No(s).	1973-1974/2014
	CHIRAUNJI LAL AND ORS		Appellant(s)
		VERSUS	
	STATE OF UP AND ANR		Respondent(s)
	(for bail and office report)		
	Date : 01/05/2015 These applications were called on for hearing today.		
	CORAM :		
	HON'BLE MR. JUSTICE VIKRAMAJIT SEN		
	HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE		
	For Appellant(s)	Mr. Sanjay Kumar Dubey, Adv.	
		Mr. Devendra Kumar S., Adv.	
		Mr. Rakesh Kumar Tewari, Adv.	
		Mr. Rajiv Ranjan Dwivedi, Adv.	
	For Respondent(s)	Mr. Utkarsh Sharma, Adv.	
		Mr. Ardhendumauli Kumar Prasad, Adv.	
		Mr. Kunal Verma, Adv.	
	UPON hearing the counsel the Court made the following		
	O R D E R		
	As per the request made in the letter circulated by Respondents for adjournment of the matters for filing Counter Affidavit, the matters are adjourned.		
	(NEELAM GULATI)	(SAROJ SAINI)	
	COURT MASTER	COURT MASTER	

Signature Not Verified

Digitally signed by
Suman Wadhwa
Date: 2015.05.01
16:33:51 IST
Reason: